

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 4128 of 2020**

Bhola Kumar Sahu @ Bhola Kumar ..... Petitioner (s)  
**Versus**  
The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner : Mr. Mohit Prakash, Advocate  
For the State : Mr. Praveen Kr. Appu, Advocate

**02/Dated: 20<sup>th</sup> July, 2020**

Heard through V.C.

2. Defect Nos. 9(i) & (ii) as pointed by the office is ignored.
3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Palkot P.S. Case No. 13 of 2020, registered under Sections 25 (1-B)a, 26, 27 and 35 of the Arms Act, pending in the court of learned Additional Chief Judicial Magistrate, Gumla.
4. After going through the impugned order, it is clear that the petitioner was caught red handed while he was moving in a motorcycle along with his two aides, having illegal arms and ammunitions in his possession.
5. Learned counsel for the petitioner vehemently argued that only live cartridge has been recovered from the possession of this petitioner. As such, he may be enlarged on bail.
6. Learned Addl. P.P. opposes the prayer for bail.
7. In view of the aforesaid facts and circumstances of the case, I am not inclined to grant the privileges of bail to the petitioner at this stage. Hence, his prayer for grant of bail is, hereby, rejected.
8. The petitioner is at liberty to renew his prayer for bail after three months.

**(Deepak Roshan, J.)**